

OFFICE OF THE DISTRICT & SESSIONS JUDGE, FARIDABAD.

ORDER:-

This office advertised vacancies to fill up 11 posts of Peon/Addl.Peon/Chowkidar/Waterman etc. on 13.01.2021, out of which, 02 posts were meant for Scheduled Caste category.

One of the applicant namely Romio S/o Sh. Satyawan R/o H.No. 2112, Ambedkar Colony, Dhanas, Chandigarh was selected vide order dated 06.03.2021 and appointment letter was issued to him, subject to production of original documents relating to educational qualification, date of birth, caste certificate and domicile (if any). However, it was revealed during scrutiny of the documents that the Scheduled Caste certificate furnished by the said candidate along with his application had been issued by the U.T. Administration Chandigarh. However, as per instructions issued by Government of Haryana contained in letter No. 22/67/81-3GS III dated 15.07.85, *the reservation benefit can be given only to those Scheduled Caste and Backward Class members who are the domiciles of the Haryana State and not to those belonging to other States.*

Since the applicant had not furnished the Caste Certificate and Domicile Certificate issued by the Government of Haryana at the time of submitting his application for the post of Peon, he was not allowed to join his duty. Later on, he moved an application on 24.03.2021 to the effect that he will produce the certificate of his being from Scheduled Caste category and vide order dated 24.03.2021 passed by my learned predecessor, he was granted time to produce the certificate till 15.04.2021.

Now, applicant Romio has produced a certificate of Scheduled Caste issued by Tehsildar, Panchkula, (Haryana), according to which, applicant is resident of H.No. 18, Street No. GATE No. 3, Landmark- H.No. 18 GATE NO. 3 KHARAK MANGOLI PANCHKULA. This certificate has been issued on 02.04.2021. However, the applications were invited on 13.01.2021 and last date for submission of application forms along with requisite documents was 09.02.2021. The result was announced on 06.03.2021 and as such from the date when advertisement was

published and till the last date for submission of application forms and declaration of result, candidate Romio did not possess any certificate issued by State of Haryana declaring him to be a Scheduled Caste. Rather, in the application form, the applicant had furnished his address as H.No. 2112, Ambedkar Colony, Dhanas, Chandigarh. The certificate furnished by him was issued by the U.T. Administration Chandigarh and not by the State Government of Haryana. As such, he did not possess the requisite certificate of the category of Scheduled Caste of State of Haryana. The certificate obtained by him on 02.04.2021 cannot be made the basis to appoint him for the post of Peon as he did not possess this certificate on the date of submission of application form and on the date of declaration of result. The mistake or error on the part of this office can not be allowed to perpetuate to regularize his appointment. Consequently, the appointment letter issued to him is hereby cancelled and his request for allowing him to join the duty is declined.

All concerned be informed.



(Yashvir Singh Rathor),
District & Sessions Judge,
Faridabad.

Dated: 06.04.2021